

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

PRESENT: Selvi. M.K. Jamuna, M.L.,

Vacation Sessions Judge, Dindigul.

Thursday, the 27th day of May 2021

CV CrI.M.P. No.33/2021

Ravikumar, 36/2021 S/o. Muthusamy .. Petitioner/Accused
/vs/

State through
Inspector of Police, Vedasandur PS. .. Respondent/Complainant
Cr. No.223/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.P.Manikandan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed U/s. 438 Cr.P.C. petitioner/ accused prays to relax the condition imposed against him by this Court in CrI.M.P. No.1490/2021 dated 21.04.2021.

Heard online submissions of either sides. Records perused.

The learned counsel for the petitioner /accused was granted Anticipatory bail by this Honourable Court as per order in CrI.M.P. No.1490/2021 dated 21.04.2021 with direction to appear and sign before the respondent police station daily at 10.00 a.m. until further orders. The petitioner after complied 6 days condition, came with a petition in CrI.M.P.No.1756/2021 to modify the condition and that the petition was allowed on 30.04.2021 with direction to appear and sign before S.H.O., Kodaikanal P.S., daily at 10.00 a.m until further orders. As per direction of the modified condition, he abided daily condition for 23 days. The petitioner is sole bread winner of his family and he works on the basis of daily wages and he suffered a lot and he seeks relaxation of condition. The learned Public Prosecutor states that the petitioner abided the initial condition as well as modified condition without any remarks. Considering the facts that the petitioner regularly complied the condition and no adverse remarks against the petitioner and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and on considering the facts and circumstances of the case, this Court inclines to relax the condition and hence, the condition imposed against the petitioner/ accused in CrI.M.P. No.1490/2021 dated 21.04.2021 is totally relaxed.

Pronounced by me, this the 27th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

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- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" https://districts.ecourts.gov.in/case_status/case_number"

Copy to

The Additional District Munsif-Cum-Judicial Magistrate, Veda sandur

The Public Prosecutor, Dindigul.

The Inspector of Police, Veda sandur PS.,

The Inspector of Police, S.H.O., Kodaikanal P.S

To ensure social distancing, they are requested to
download the order from the official web site link.

Thiru.P.Manikandan, Advocate

for the petitioner.